FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR NAMAN BROADCASTINGS AND TELECOMMUNICATIONS PRIVATE LIMITED OPERATING IN CONTENT PRODUCTIONS AND OPERATION AND RUNNING NEWS CHANNELS AT DELHI, WEST PATEL NAGAR

Under Regulation 36A(1)of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1	Name of the corporate debtor along with PAN / CIN/ LLP No.	Naman Broadcastings and Telecommunications Private Limited **CIN No.** U64200DL2008PTC175884 **Pan No.** AACCN7384F
2	Address of the registered office	24/27-28, 2nd Floor, West Patel Nagar New Delhi - 110008
3	URL of website	Any details/ documents/ information concerning the Corporate Debtor can be obtained by emailing on the official E-mail ID of the CIRP at resolvenbpl@gmail.com
4	Details of place where majority of fixed assets are located	Noida, Uttar Pardesh
5	Installed capacity of main products / services	Not available
6	Quantity and value of main products/ services sold in last financial year	As per the audited report, the revenue for the F.Y. 2022-23: 57,03,530/- F.Y. 2021-22: 2,20,25,050/-
7	Number of employees / workmen	Zero (“0”) as on Insolvency Commencement Date
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The Details can be obtained from the RP by mailing to the following e-mail ID resolvenbpl@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The Details can be obtained from the RP by mailing to the following e-mail ID resolvenbpl@gmail.com
10	Last date for receipt of expression of interest	14/07/2023
11	Date of issue of provisional list of prospective resolution applicants	24/07/2023
12	Last date for submission of objections to provisional list	29/07/2023
13	Process email id to submit EOI	resolvenbpl@gmail.com

SD/-

Reetesh Kumar Agarwal

IBBI/IPA-001/IP-P00878/2017-2018/11475

Unit no 531, Fifth Floor, S.G. Shopping Mall,

D.C. Chowk, Rohini, Sec-09, Delhi - 110085

For Naman Broadcastings and Telecommunications Private Limited

CA. Reetesh Kumar Agarwal IBBI Regd 11475 Insolvency Professionals

Place: Delhi

Date: 29th June, 2023

SBI

State Bank of India, Stressed Assets Recovery Branch
3rd Floor, Matrix Mall, Sector – 4, Jawahar Nagar, Jaipur
(Rajasthan) -302004, **E-mail :** sbi.18184@sbi.co.in,
Tel.: 0141-2657811, 2657921, 2657926, 2657989

Appendix – IV-A [See Proviso to rule 8(6)]

E-Auction Sale Notice for Sale of Immovable Property (Under SARFAESI Act Read with Proviso to Rule 8(6) of the Security Interest (Enforcement) Rules)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower that the below described immovable property mortgaged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of **State Bank of India Stressed Assets Recovery Branch, Jaipur** the Secured Creditor will be e-auctioned on "As is Where is", As is What is", Whatever there is" and "Without Recourse" basis on **15.07.2023** for recovery of **Rs. 6,22,80,263.00 (Rupees Six Crore Twenty-Two Lac Eighty Thousand Two Hundred Sixty Three Only) as on 21.06.2020** plus further interest, cost, charges & other expenses etc. due to the **State Bank of India Stressed Assets Recovery Branch, Jaipur** (secured creditor) from **Borrower- M/s Hyper Techno Buildmart Pvt. Ltd. Through its Director's and Guarantors (1) Sh. Shivdutt Sharma S/o Sh. Harish Chandra Sharma, (2) Smt. Sharmila Sharma W/o Sh. Shivdutt Sharma**. The reserve price and earnest money will be as per below mentioned, the latter amount to be deposited as per procedure detailed in Terms and Conditions of the Auction at the Bank's MSTC website before the close of e-auction.

Description of the Immovable property with known encumbrances	Reserve Price / EMD Amount	Time
All that part and parcel of the Flat No. 801, Shree Nath Residency, Vijay Singh Pathik Nagar, Bhilwara, Distt. Bhilwara (Raj.) Admeasuring Area:- 1939 Sq. ft. standing in the name of Smt. Sharmila Sharma and Shivdutt Sharma. Bounded By:- On the East by Open Part, On the West by Flat No. 802, Lobby, Lift & Stairs, On the North by Open Part, On the South by Open Part.	Rs. 81,00,000/- / Rs. 8,10,000/-	11:00 AM to 03:00 PM

Encumbrances: Not known

Interested bidder may deposit Pre-Bid EMD with MSTC before the close of e-Auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last-minute problem.

For detailed Terms and Conditions of the sale, please refer to the link provided in **State Bank of India, Stressed Assets Recovery Branch (SARB), Jaipur (Raj.) Secured Creditor's** https://sbi.co.in/web/sbi-in-the-news/auction-notices/sarfaesi-and-others and **https://ibapi.in/Sale_Info_Home.aspx**

Authorised Officer
Date: 23.06.2023 Place: Jaipur (Raj.) State Bank of India

बैंक ऑफ़ बड़ौदा Bank of Baroda

Shri Mahvir Ji Branch: Near Shri Digambar Jain Atshay Kshetra Shri Mahavirji- 322220
Mob: 8094018373, 07469-224333 E-mail: shrima@bankofbaroda.com

Notice to Borrower/Guarantor (Under Sub-Section (2) of Section 13 of The Sarfaesi Act, 2002)

Date: 08.06.2023

To, Mr. Tika Ram Meena S/o Kamal Ram Meena (Borrower); Address 1: Village- Nagal Sherpur, Nagal Pahadi Shree mahavir ji. Tehsil - Hindaun City District - Karauli, Rajasthan. Address 2: Hindaun Nadoti road, Banwaripur mod Shrimahaveerji, Tehsil - Hindaun City, District - Karauli

Mr. Mukesh Lal Meena S/o Chiranji Lal Meena (Guarantor) Address: Village- Niwajipura, Mohacha, wazirpur Tehsil- Gangapur City, District - Sawaimadhopur, Rajasthan

Mr. Tej Singh Gurjar S/o Radhaballabh (Guarantor); Address: Village - Kandroli, P.O. -Shrimahaveerji. Tehsil - Hindaun City, District - Karauli, Rajasthan

Mr. Siyaram Meena S/o Kamal Ram Meena (Joint Holder in Car Loan) Address: Village- Nagal Sherpur, Nagal Pahadi Shree mahavir ji, Tehsil - Hindaun City District - Karauli, Rajasthan.

Dear Sir,

Re: Credit Facilities with our Shri Mahavir Ji Branch.

1. We refer to our letter **dated 22.03.2013, 02.07.2018 and 22.04.2019** conveying sanction of various credit facilities and the terms of sanction. Pursuant to the above sanction you have availed and started utilising the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Nature and type of facility	Limit	Rate of Interest	Outstanding as on 08.06.2023	Security agreement with brief description of securities
Baroda Home Loan A/c No. 01190600001873	Rs.7.00 Lakh	9.60 % (Current rate of interest)	539035.26/- + interest reversal Rs. 12096.33/- + Interest from 30.04.2023 to 08.06.2023; Rs. 5807.78/- + further interest Costs + Other Charges	Equitable Mortgage of Residential Property Situated at Hindaun Nadoti road, Banwaripur mod Shrimahaveerji, Tehsil - Hindaun City, District - Karauli- Standing in the name of Sh. Tika Ram Meena S/o Kamal Ram. **Total admeasuring** 171.00 Sq. Yards. **Boundaries of Plot:** NORTH: Public way road 12 feet SOUTH: House of Teerthram EAST: Plot of Kailash Jangid/ Gopal Khati WEST: House of Sukaram ji **Dimensions of Plot:-** NORTH: 44'-0", SOUTH: 44'-0", EAST: 35'-0" , WEST: 35'-0" Other Security: Hypothecation of Car (Mahendra Bolero Reg. No.-RJ14UG3709)
Baroda Top Up Loan A/c No. 01190600002894	Rs. 16.00 Lakh	10.35 % (Current rate of interest)	1448445.00/- + interest reversal Rs. 30691.00/- + Interest from 30.04.2023 to 08.06.2023; Rs. 28419.49 further interest Costs + Other Charges	
Baroda Car Loan 01190600003133	Rs. 8.50 Lakh	9.10 % (Current rate of interest)	476374.91 + interest reversal Rs. 6642.00 + Interest from 30.04.2023 to 08.06.2023; Rs. 3625.59 further interest Costs + Other Charges	
Total			= Rs. 2551137.36	

2. In the Letter of Acknowledgement of Debt dated **05.01.2021** for account no. **01190600001873** you have acknowledged your liability to the bank to the tune of **Rs.625008.44/- (Rupees Six Lakh Twenty five Thousand Eight and forty four Paisa Only)** and In the Letter of Acknowledgement of Debt dated **01.06.2021** for account no. **01190600002894** you have acknowledged your liability to the bank to the tune of **Rs. 1572797.10/ (Rupees Fifteen Lakh Seventy Two Thousand Seven Hundred Ninety Seven and Ten Paisa Only)** and In the Letter of Acknowledgement of Debt dated **04.02.2022** for account no. **01190600003133** you have acknowledged your liability to the bank to the tune of **Rs.618084.05/ (Rupees Six Lakh Eighteen Thousand Eighty Four and Five Paisa Only).** The outstanding stated above include further drawings and interest and other charges debited to the account. **3.** As you are aware, you have committed defaults in payment of interest on above loans / outstandings for the Quarter ended **March 2023.** You have also defaulted in Payment of Installments of **Term Loan**, which have fallen Due for payment for the quarter ended **March 2023** and thereafter. **4.** Also, Consequent upon the defaults committed by you, your loan account has been classified as **non- performing asset on 29.05.2023** in accordance with the Reserve Bank of India directives and guidelines. As per the guidelines of RBI, if a Borrower's account is classified as non-performing asstes; all other accounts of the same borrowers should also be classified as non-performing asstes. In spite of our repeated requests and demands, you have not repaid the overdue loans including interest thereon. **5.** Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your accounts a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating **Rs.25,51,137.36 (Rupees Twenty Five Lakh Fifty One Thousand One Hundred Thirty Seven & Paisa Thirty Six only) + (Costs+other Charges+Further interest)** as stated in para 1 above, within 60 days from the date of this notice We further give you notice that failing payment of the above amount with interest till the date of payment we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note. **6.** Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full. **7.** We invite your attention to sub- section 13 of the section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business) without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act. **8.** We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, the amount of dues together with all costs charges and expenses incurred by the Bank is tendered by you at any time before the date of publication of notice for public auction/inviting quotations/tender /private treaty, Please note that after publication of the notice as above, your right to redeem the secured assets will not be available. **9.** Please note this Demand Notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have including without limitation, the right to make further demands in respect of sums owing to us.

Date: 28.06.2023 Place: Karauli (Raj.) **Yours faithfully Authorized Officer, Bank of Baroda**

HDB FINANCIAL SERVICES

Regd. Office: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad, Gujarat -380009
Regional Office: 1st Floor, Wilson House, Old Nagardas Road, Near Amboli Subway, Andheri (e), Mumbai 400069 and Its various Branch's in Maharashtra.

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

You, below mentioned borrowers, co-borrowers and guarantors have availed loan(s) facility(ies) from HDB Financial Services Limited by mortgaging your immovable properties (securities) you have not maintained your financial discipline and defaulted in repayment of the same. Consequent to your defaults your loans were classified as non-performing assets as you to avail the said loan(s) along with the underlying security interest created in respect of the securities for repayment of the same. The HDBFS has right for the recovery of the outstanding dues, now issued demand notice under section 13(2) of the securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (the Act), the contents of which are being published herewith as per section 13(2) of the act read with rule 3(1) of the security interest (enforcement) rules, 2002 as and by way of alternate service upon you. Details of the Borrowers, Co-borrowers, Guarantors ,Loans, Securities, Outstanding dues, Demand Notice sent under section 13(2) and Amount claimed there under are given below:

1.	**1) Borrower and Co-Borrowers and Guarantors: 1. Vinoda Shekhar Shetty, Add. :** 503 504 Bawa Towers A Wing V N Purav Marg Sion Mumbai-400022 Maharashtra., **And Also** Flat No 3 And 4 5th Floor A Wing Bawa Towers Co-oprative Hsg Soc Ltd S No 292 Hissa No 1 Cts 405 V N Purva Mumbai-400022. **2. Shreyas Shankar Shetty, 3. Swaraj Shekhar Shetty, Sr. No. 2 & 3 Add. :** 503 504 Bawa Towers A Wing V N Purav Marg Sion Mumbai Maharashtra- 400022., **4. Swaraj Shekhar Shetty, Add.:** Nascent /next India Research Foundation 517 World Trade Center Opp Connaught Royale Barakhamba Road Delhi Delhi- 110001. **2) Loan Account Number : 12996802 , 6929958 linked by Unique Id Number 9348102., 3) Loan Amount In Inr: Rs.1400000/- (Rupees Fourteen Lakhs Only) by loan account number 12996802 and to the tune of Rs.14500000/- (Rupees One Crore Forty Five Lakhs Only) by loan account number 6929958, 4) Detail Description Of The Security: Property 1 :** All Piece and Parcel of Flat No.503 (Previously Also Known As Flat No. 3), Admeasuring Area About 38.57 Sq.mrts. Carpet, 5th Floor, Bawa Towers A Wing Co.Op. Housing Soceity Ltd CTS No. 405, Plot C, V.N. Purav Marg, Narayan Nagar, Sion- Chunnabhatti (E), Mumbai- 400022, Bearing CTS No.405 of Kurla Part III With The Registration District And Sub-district At Mumbai City And Mumbai Suburban., **Boundaries :** North : Sarita Apartment, South : Bhakti Dham Mandir Road, East : Bawa Tower B Wing, West : Samarth Nagar CHSL, **Property 2 :** All Piece And Parcel of Flat No.504(Previously Also Known As Flat No. 4), Admeasuring Area About 44.51 Sq.mrts. Carpet, 5th Floor, Bawa Towers A Wing Co.Op. Housing Soceity Ltd CTS No. 405, Plot C, V.N.Purav Marg, Narayan Nagar, Sion-Chunnabhatti (E), Mumbai- 400022, Bearing CTS No.405 of Kurla Part III With The Registration District And Sub-district At Mumbai City And Mumbai Suburban. **Boundaries :** North : Sarita Apartment, South : Bhakti Dham Mandir Road, East : Bawa Tower B Wing, West : Samarth Nagar CHSL., **5) Demand Notice Date: 17.06.2023. 6) Amount Due In Inr: Rs.12757166** (Rupees One Crore Twenty Seven Lakh Fifty Seven Thousand One Hundred & Sixty Six Only) as of 14.06.2023 and future contractual interest till actual realization together with incidental expenses, cost and charges etc.

1. The Borrower and Co-Borrowers/Guarantors are called upon to make payment of the above mentioned demanded amount with further interest as mentioned herein above in full within 60 days of this notice failing which the Undersigned Authourised Officer of HDBFS shall be constrained to take action under the Act to enforce the above mentioned securities. Please note that, as per section 13(13) of the said Act. **2.** Mortgagers are restrained from transferring the above-referred securities by way of sale, lease, Leave & License or otherwise without the consent of HDBFS. **3.** For any query or Full and Final Settlement, Please Contact: Collection Manager Mr. Ajay More Mobile No: 09820521727, Authorised Officer Mr. Mangesh Khandati Mobile No: 8308777014, HDB Financial Services Limited.

Place : Maharashtra **SD/- For HDBFS**
Date : 29.06.2023 **Authorised signatory**

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

SCO 33-34-35, 1st Floor, Sector 17-A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/1676/2019

Summons under Sub-Section (4) of Section 19 of the Act, read with Sub-Rule (2A) of Rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

Exh. No.: 15060

BANK OF INDIA
Vs
UMESH KUMER BAUDDU

To,

(1) Umesh Kumer Bauddu S/o Sh. Manak Chand Bauddu
Umesh Kumar Bauddh Son of Shri Manak Chand Baudh, Resident of House No. J-302,Mansoon Breeze, Sector 78, Gurugram, Haryana.
(2) Neelam Prabhakar W/o Sh. Umesh Kumar Bauddu, House No. J-302, Mansoon Breeze, Sector 78, Gurugram, Gurgaon, Haryana.
(3) Rudra Buildwell Pvt. Ltd., Admin Office:- A-56, Sector 63, Noida, U.P. Gautam Buddha Nagar, Uttar Pradesh.
(4) Rudra Homes Pvt. Ltd., Office:- D-53, Okhla, Phase-I, New Delhi, Delhi.

SUMMONS

WHEREAS, OA/1676/2019 was listed before Hon'ble Presiding Officer / Registrar on 15.11.2022.

WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 32,84,183/-** (application along with copies of documents etc. annexed).

In accordance with Sub-Section (4) of Section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and / or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **Registrar** on **10.07.2023** at **10:30 A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date 15.12.2022.

Signature of the Officer Authorised to issue summons
Debts Recovery Tribunal Chandigarh (DRT 2)

HDFC BANK
We understand your world

HDFC BANK LTD
414-417 Hawa Mahal Road, Subhash Chowk, Jaipur-302002

Demand Notice

A notice is hereby given that the following borrowers have defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from the Bank and said facilities have classified as Non-performing Assets by the Bank. The Notices were issued to them under **section 13(2)** of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on their last known address however as such they are hereby informed by way of public notice about the same as few notices have returned undelivered /unclaimed:

Name & Address of the Borrower/Co-borrower/Mortgagor Loan Account Number	Date & Amount of Demand Notice 13(2)	Detail of the Secured Property
1. Daamann Thee Designer Studio (Borrower) Vaibhav Paradise, Plot No 3b2, Dharam Singh Circle Ke Pass, Moti Dungari Road, Jaipur 302001 **2. Satya Narain Falor S/o Shrinarain Falor (Proprietor) (Mortgagor)** 1944, khan Beri Ki Gali, nahargarh Road, Near Lal Hathiyon Ka Mandir, Chandpole Bazar, Jaipur 302001, **3. Sunita Falor W/o Anup Falor (Guarantor)** 1944, Khan Beri Ki Gali, Nahargarh Road, Near Lal Hathiyon Ka Mandir, Chandpole Bazar, Jaipur 302001 **4. Sohani Devi Falor W/o Satya Narain Falor (Guarantor)** 1944, khan Beri Ki Gali, Nahargarh Road, Near Lal Hathiyon Ka Mandir, chandpole Bazar, Jaipur 302001 **5. Sanwarri Fashion- proprietor Sunita Falor (Guarantor)** 1944, Khan Beri Ki Gali, nahargarh Road, Near Lal Hathiyon Ka Mandir, chandpole Bazar, Jaipur 302001 **Loan Account No.: Dropline Over Draft Working Capital Facility 50200007386450**	**24.01.2023 Rs. 4224555/-** (Forty two Lac twenty four Thousand five Hundred fifty five) less credits if any, as on 10-Jan-23 along with the future interest and incidental expenses & cost thereon **NPA Date: 28.09.2019**	Property Type:- RESIDENCE CUM OFFICE PLOT NO 1944, NAHARGARH ROAD, PURANI BASTI, KHARI BERI KI GALI, LAL HATI MANDIR, JAIPUR 302001; Area of Plot/ Flat/ Land/ Shop: 3748 Sq. FT., North: OTHER, South: ROAD, East: ROAD, West: OTHER Mortgagor: Satya Narayan Falor
1. Sanwarri Fashion (Borrower) 1944, Falor Bhawan Khari, Beri Ki Gali Nahargarh Road, Jaipur 302022 **2. Sunita Falor W/o Anup Falor (Proprietor & Guarantor)** 1944, Khan Beri Ki Gali, Nahargarh Road, Near Lal Hathiyon Ka Mandir, Chandpole Bazar, Jaipur 302001 **3. Sohani Devi Falor W/o Satya Narain Falor (Guarantor)** 1944, Khan Beri Ki Gali, Nahargarh Road, Near Lal Hathiyon Ka Mandir, Chandpole Bazar, Jaipur 302001 **4. Daamann Thee Designer Studio (Guarantor)** Vaibhav Paradise, plot No 3b2, Dharam Singh Circle Ke Pass, Moti Dungari Road, Jaipur 302001 **5. Satya Narain Falor S/o Shrinarain Falor (Guarantor) (mortgagor)** 1944, Khan Beri Ki Gali, Nahargarh Road, Near Lal Hathiyon Ka Mandir, Chandpole Bazar, Jaipur 302001; **Loan Account No.: CASH CREDIT 50200007383425**	**24.01.2023 Rs. 4526121/-** (Forty Five Lac Twenty six Thousand one hundred twenty one) less credits if any, as on 10-Jan-23 along with the future interest and incidental expenses & cost thereon **NPA Date: 29.08.2019**	Property Type:- RESIDENCE CUM OFFICE PLOT NO 1944, NAHARGARH ROAD, PURANI BASTI, KHARI BERI KI GALI, LAL HATI MANDIR, JAIPUR 302001; Area of Plot/ Flat/ Land/ Shop: 3748 Sq. FT., North: OTHER, South: ROAD, East: ROAD, West: OTHER Mortgagor: Satya Narayan Falor
1. M/s Ram Niwas Mohan Lal (Borrower) R/o Shop No. 33, New Grain Mandi, Chomu, Distt. Jaipur 303702, **2. Mahak Agarwal S/o Mahesh Kumar Agarwal (Guarantor)** R/o Bapu Bazar, Ward No 9, Chomu, Distt. Jaipur 303802 **3. Mahesh Kumar Agarwal S/o Radheshyam(Proprietor) (Guarantor) (Mortgager)** R/o 64, Bapu Bajar, Revad Ka Mohalla, Tripolia Chomu Distt. Jaipur 303802; **Loan Account No.: Cash Credit 50200006785240; Term Loan- 8773703 GECL**	**01.11.2022 Rs. 6703775/-** (Sixty Seven lake Three Thousand Seven Hundred Seventy Five) less credits if any, as on 22-Sep-22 along with the future interest and incidental expenses & cost thereon **NPA Date: 30.04.2022**	Property type:- Commercial SHOP NO 33, SAMITI VISHIT SHRENEE KRISHI UPAJ MANDI, NEW GRAIN MANDI, CHOMU Area of Plot/Flat/ Land/Shop: 109.51 Sq. Mt, North: SHOP NO 32, South: SHOP NO 34, East: ROAD, West: ROAD Mortgagor: Mahesh Kumar

The Steps are being taken for substituted service of the notice. The above borrowers, co-borrowers and/or their guarantors (where ever applicable) are advised to make the payments of outstanding within 60 days from the date of the publication of this notice failing which further steps will be taken as per the provision of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The borrowers attention is invited to provisions of Sub-section(8) of the Section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Rajasthan Date: 29.06.2023 **For HDFC Bank Ltd., AUTHORISED OFFICER**

Aadhar Housing Finance Ltd.

Corporate Office: Unit No. 802, Natraj Rustomjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai – 400069.
Saharanpur Branch : Shop No. 21, 2nd Floor, Mpl No. 2/1377, Parasvanath Plaza, Court Road Saharanpur-247001(UP).
Dehradun Branch : 1st Floor, 59/3, Ram Tirath Mission, Rajpur Road - 248001,(UK).
Bareilly Branch: Ground Floor, Akash Floors, 320-Civil Lines, City Station Road, Bareilly - 243001, (UP) .

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of **Aadhar Housing Finance Limited (AHFL**) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s)/ Co Borrower(s)(Name of the Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	(Loan Code No. 02800000027/ Saharanpur Branch) Sarala Devi (Borrower), Praveen Kumar (Co-Borrower),	All that part & parcel of property bearing, House On Plot No 39 Shri Ram Vihar Colony Kh No 112 Milak Vajiuddinpur Abadi Know as Shree Ram Colony, Saharanpur, Uttar Pradesh, 247001. **Boundaries**: East- Plot No- 38, West- Plot No- 40, North- Others Property, South -25Wide Road	**16-04-2023 & ₹ 5,66,935/-**	**26-06-2023**
2	(Loan Code No. 08600000319/ 08600000344/ Dehradun Branch) Neetu Kumar (Borrower), Seema Devi (Co-Borrower), Chetan Yadav (Guarantor)	All that piece and parcel of property bearing, House at kh No 146kh Rishi Nagar Vill Adhoiwala Pargana Parwadoon, Dehradun, Uttarakhand, 248001. **Boundaries**: East- Property of Gopal Rawat, Measuring 12Ft.01 inch., West- 6Ft. Wide Passage, Measuring 14Ft. 02 inch., North- Property of P.C. Kanojiya, measuring 36Ft. 06 inch., South - Property of Subhash, Measuring 35Ft. 06 inch.	**11-04-2023 & ₹ 5,12,183/- & ₹ 9,48,496/-**	**23-06-2023**
3	(Loan Code No. 02600001856/ Bareilly Branch), Shobhit Garg (Borrower), Priyanka Garg (Co-Borrower)	All that part & parcel of property bearing, Munshi Nagar Khasra No 331Mi To 335Mi Blharman Nagla Akanshcha Enclave Phase2 Near Gaytri Mandir Bareilly, Uttar Pradesh, 243001. **Boundaries** : East : House of Saranjeet Singh, West : House of Saranjeet Singh, North: Rasta 9 Mtr. Thereafter House of Ashwani Bhardwaj and House of Yadav Ji, South : Land of Others	**11-04-2023 & ₹ 14,08,723/-**	**27-06-2023**

Place : Uttar Pradesh, Uttarakhand **Authorised Officer**
Date : 29-06-2023 **Aadhar Housing Finance Limited**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR NAMAN BROADCASTINGS AND TELECOMMUNICATIONS PRIVATE LIMITED OPERATING IN CONTENT PRODUCTIONS AND OPERATION AND RUNNING NEWS CHANNELS AT WEST PATEL NAGAR, DELHI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	**NAMAN BROADCASTINGS AND TELECOMMUNICATIONS PRIVATE LIMITED CIN No.: U64200DL2008PTC175884 Pan No. AACCN7384F**
2.	Address of the registered office	24/27-28, 2nd Floor, West Patel Nagar New Delhi - 110008
3.	URL of website	Any details/ documents/ information concerning the Corporate Debtor can be obtained by emailing on the official E-mail ID of the CIRP at **resolvenbpl@gmail.com**
4.	Details of place where majority of fixed assets are located	Noida, Uttar Pardesh
5.	Installed capacity of main products/ services	Not available
6.	Quantity & value of main products/ services sold in last financial year	As per the audited report, the revenue for the F.Y. 2022-23: 57,03,530/- F.Y. 2021-22: 2,20,25,050/-
7.	Number of employees/ workmen	Zero ("0") as on Insolvency Commencement Date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The Details can be obtained from the RP by mailing to the following e-mail ID **resolvenbpl@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	The Details can be obtained from the RP by mailing to the following e-mail ID **resolvenbpl@gmail.com**
10.	Last date for receipt of expression of interest	**14/07/2023**
11.	Date of issue of provisional list of prospective resolution applicants	**24/07/2023**
12.	Last date for submission of objections to provisional list	**29/07/2023**
13.	Process email id to submit EOI	**resolvenbpl@gmail.com**

Sd/-
Reetesh Kumar Agarwal
Regn. No.: IBBI/IPA-001/IP-P00878/2017-2018/11475
Address: Unit no 531, Fifth Floor, S.G. Shopping Mall, D.C. Chowk, Rohini, Sec-09, Delhi - 110085
For Naman Broadcastings and Telecommunications Private Limited

Date : 29.06.2023
Place: Delhi

IndiaShelter Home Loans

INDIA SHELTER FINANCE CORPORATION LTD.

Registered Office: PLOT-15,6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002. **Branch Office:** Office No- 4,5,6,7, First Floor, Shree Ram Palace, Bhoja Market, Sector-27, Near Vinayak Hospital, Atta, Gautam Buddh Nagar, Noida - 201301, Uttar Pradesh

PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY

[UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

NOTICE FOR SALE OF IMMOVABLE PROPERTY/s MORTGAGED WITH India Shelter Finance Corporation (ISFC) (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/ representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on **15.07.2023(Date of Auction)** on **"AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS"** basis for recovery of outstanding dues from below mentioned Borrowers, Co- Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing EMD amount for participating in Public Auction shall be submitted to the Authorised Officer of ISFC. On or before 14.07.2023 till 5 PM at Branch/Corporate Office:**Office No- 4,5,6,7, First Floor, Shree Ram Palace, Bhoja Market, Sector-27, Near Vinayak Hospital, Atta, Gautam Buddh Nagar, Noida - 201301, Uttar Pradesh.**

Loan Account No.	Name of Borrower(s)/ Co- Borrower(s)/ Guarantor(s)/ Legal Heir(s)/ Legal Rep.	Date of Demand Notice / Amount as on date	Type of Possession (Under Constructive / Physical)	Reserve Price (Rs.)	Earnest Money (Rs.)
CHL1000044 52/AP-0561840	1. Shweta Chaudhari 2. Ranjeet Kumar Chaudhary	11.12.2021 ₹ 12,66,105.2 (Rupees Twelve Lakh Sixty Six Thousand One Hundred Five and Paisa two Only) as on 31.12.2021	Physical Possession	₹ 10,50,000/- (Rupees Ten Lakh Fifty Thousand Only	₹ 1,05,000/- (Rupees One Lakh Five Thousand Only)

Description of Property: All That Piece And Parcel Of Property Bearing UGF-02, Plot No F.12, Mig Flat Slf Ved Vihar Viltage- Sadullabad Tehsil & Dist- Ghaziabad U.P East. Road, West- Passage/UGF.o3, North- Flat No- UGF-01, South. Other Property.

Terms and conditions:

1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office:Office No- 4,5,6,7, First Floor, Shree Ram Palace, Bhoja Market, Sector-27, Near Vinayak Hospital, Atta, Gautam Buddh Nagar, Noida - 201301, Uttar Pradesh. between 10.00 a.m. to 5.00 p.m. on any working day.
2) The immovable property shall not be sold below the Reserve Price.
3) **All the bids/ tenders submitted for the purchase of the above property/s shall be accompanied by Earnest Money as mentioned above. EMD amount favouring the "India Shelter Finance Corporation Limited" payable at Delhi. The EMD amount will be return to the unsuccessful bidders after auction.**
4) The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so.
5) The prospective bidders can inspect the property on 12.07.2023 between 11.00 A.M and 5.00 P.M with prior appointment.
6) **The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty.**
7) **In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day.**
8) In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Ltd. . and the defaulting purchaser shall lose all claims to the property.
9) The above sale shall be subject to the final approval of ISFC, interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / offices. The Company does not undertake any responsibility of payment of any dues on the property.
10) TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company.
11) Sale is strictly subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form.
12) The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law.
13) The Authorised Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale without any prior notice.
14) Interested bidders may contact **Mr. AJAY CHHABRA& PANKAJ KUMAR- 9541385413, 9990295911** during office hours (10.00AM to 6.00 PM).

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above mentioned Borrower/Mortgagor/guarantors are hereby noticed to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

For India Shelter Finance Corporation Ltd
Date:28-06-2023 **Authorised officer**
Place: NOIDA **Mr. AJAY CHHABRA& PANKAJ KUMAR- 9541385413, 9990295911**

Aadhar Housing Finance Ltd.

Corporate Office: 802, Natraj By Rustomjee, Western Express Highway, Sir M.V. Road, Andheri East, Mumbai-400069, Maharashtra
Kashipur Branch : 103,1st Floor, Chamunda Complex, Ramnagar Road, Kashipur , Uttrakhand-244713
Authorised officer: Anuj Saxena : 9480074594
Roorkee Branch : Kh No. 490, Shop No

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Sub Broker / Authorised Person is no longer affiliated as Sub Broker / Authorised Person of Kotak Securities Limited.

Sub Broker/ Authorised Person Name	Trade Name	Exchange Registration Numbers of Sub Broker / Authorised Person	Address of Sub Broker/ Authorised Person
ASHISH CHAUHAN	ASHISH CHAUHAN	NSE - AP0291108591	A 11 Mawana Mawana Road Rajendra Puram Ganga Nagar Meerut Defence Colony Meerut 250001
		BSE - AP01067301111533	

Please note that above mention Sub Broker (SB)/Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mention SB/AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned SB/AP.

kotak® Kotak Securities Limited. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051, Telephone No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotak.com / www.kotaksecurities.com. Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400097. Telephone No: 42856825. SEBI Registration No: INZ000200137 (Member of NSE, BSE, MSE, MCX & NCDEX), AMFI ARN 0164, PMS INP000000258, and Research Analyst INH000000586. NSDL/CDSL: IN-IN-DP-629-2021. Compliance Officer Details: Mr. Sandeep Gupta Call: 022 - 4285 8484, or Email: ks.compliance@kotak.com.

श्रीराम फाइनेंस लिमिटेड

पंजीकृत कार्यालय : श्री टॉवर्स, प्लॉट नं. 14ए, साउथ फेस इंडस्ट्रियल एस्टेट, गुइन्डी, चेन्नई 600 032
शाखा कार्यालय : 245-246, दूसरा तल, ओमकारम टॉवर, हनुमान नगर-डी, अमरपाली मार्ग, वैशाली नगर, जयपुर-302021
वेबसाइट : www.shriramfinance.in

सांकेतिक कब्जा सूचना

नोट : यह सूचित किया जाता है कि एनसीएलटी, चेन्नई के आदेश के अनुसार **''श्रीराम सिटी यूनियन फाइनेंस लिमिटेड''** को **''श्रीराम ट्रांसपोर्ट फाइनेंस लिमिटेड''** के साथ समामेलित किया गया है। इसके बाद ''श्रीराम ट्रांसपोर्ट फाइनेंस लिमिटेड'' का नाम बदलकर **''श्रीराम फाइनेंस लिमिटेड''** कर दिया गया, जो दिनांक 30-11-2022 के नाम परिवर्तन के अनुसार निगमन प्रमाणपत्र के माध्यम से 30.11.2022 से प्रभावी हो गया।

जबकि अधोहस्ताक्षरी ने वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 (कथित अधिनियम) के प्रावधानों के तहत श्रीराम फाइनेंस लिमिटेड (एसएफएल) का अधिकृत प्राधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 (कथित नियम) के नियम 3 के साथ पठित कथित अधिनियम की धारा 13(12) के तहत प्रदत्त शक्तियों के उपभोग में नीचे तालिका वर्णित कर्जदारों को कथित माँग सूचनाओं में उल्लिखित राशि का पुनर्भुगतान करने के लिए माँग सूचनाएँ जारी की थीं।

कर्जदारों के राशि के पुनर्भुगतान में असफल रहने के कारण एतद्वारा कर्जदारों तथा जनसामान्य को सूचना दी जाती है कि एसएफएल का अधिकृत प्राधिकारी होने के नाते अधोहस्ताक्षरी ने कथित अधिनियम तथा नियम की धारा 13(4) के तहत नीचे वर्णित बन्धक सम्पत्ति पर 26 **जून**, 2023 को **सांकेतिक कब्जा** कर लिया है।

विशेष रूप से कर्जदार को तथा जनसामान्य को एतद्वारा सम्पत्ति के साथ कोई संव्यवहार न करने की चेतावनी दी जाती है और सम्पत्ति के साथ कोई संव्यवहार नीचे वर्णित राशि तथा उस पर ब्याज के लिए श्रीराम फाइनेंस लिमिटेड '२ प्रभार के अध्यधीन होगा।

कर्जदार का नाम एवं पता	मांग सूचना के अनुसार बकाया राशि	सम्पत्ति का विवरण
ऋण अनुबंध संख्या **CDAJ2TF1805310001 CDAJ2LP2109050001** मैसर्स रावत एंड कंपनी (कर्जदार) श्री प्रदीप रावत पुत्र जगदीश प्रसाद (सह-कर्जदार/गारंटर) श्रीमती दमयंती देवी पत्नी प्रदीप रावत (सह-कर्जदार/गारंटर) श्रीमती गीता देवी पत्नी जगदीश प्रसाद सभी का पता- 80/17, रावत भवन, मुंदरी मोहल्ला, अजमेर-305001 सांकेतिक कब्जा दिनांक- 26-जून-2023 एनपीए दिनांक- 03-जनवरी-2023	मांग सूचना दिनांक- 28-02-2023 रु. 5774023/- (रुपए सत्तावन लाख चौहत्तर हजार तेईस मात्र) ऋण क्रमांक **CDAJ2TF1805310001** और **CDAJ2LP2109050001** का, फोर क्लोजर राशि के अनुसार दिनांक 17-02-2023 तक तथा, नियम और शर्तों के अनुसार अतिरिक्त ब्याज और शुल्क	संपत्ति एएमसी नंबर 80/17 (पुराना) और नया नंबर 311/37 का समस्त भाग, मुंदरी मोहल्ला, उतर घासेटी रोड, अजमेर (राजस्थान) में स्थित, क्षेत्रफल 118.89 वर्ग गज (भूतल) और माप 139.35 वर्ग गज (प्रथम तल)। सीमा विवरण:- पूर्व- हीरा लाल सिंधी की संपत्ति, पश्चिम- हरीश सिंधी और ललित अरोड़ा की संपत्ति, उत्तर-श्याम लाल की संपत्ति, दक्षिण- मानकंवर की दुकान एवं रोड।

प्रतिभूत आस्तियों को विमोचित करने के लिए उपलब्ध समय-सीमा के परिप्रेक्ष्य में कर्जदार का ध्यान अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकर्षित किया जाता है।

स्थान : अजमेर
तिथि : 26.06.2023
ह./-अधिकृत प्राधिकारी
श्रीराम फाइनेंस लिमिटेड

एचबी पोर्टफोलियो लिमिटेड

CIN : L67120HR1994PLC034148
पंजी. कार्यालय : प्लॉट नं. 31, एशलॉन इंस्टिट्यूशनल एरिया, सैक्टर-32, गुरूग्राम-122001, हरियाणा
फोन : + 91-124-4675500, फैक्स : + 91-124-4370985
ई-मेल : corporate@hbportfolio.com, वेबसाइट : www.hbportfolio.com

शेयरधारकों को सूचना

इक्विटी शेयरों का निवेशक शिक्षा तथा संरक्षण निधि (आईईपीएफ) प्राधिकरण के डीमैट खाते में अनिवार्य अंतरण

एतद्द्वारा यह सूचना "निवेशक शिक्षा और संरक्षण निधि प्राधिकरण (लेखांकन, लेखापरीक्षा, अंतरण और वापसी) नियमावली, 2016" कार्पोरेट मंत्रालय द्वारा समय समय पर संशोधित, ("उक्त नियमावली") के प्रावधानों के अनुसरण में प्रकाशित की जा रही है।

कम्पनी अधिनियम, 2013 की धारा 124(6) के साथ पठित उक्त नियमावली में उन सभी शेयरों का अंतरण निवेशक शिक्षा और संरक्षण निधि (आईईपीएफ) प्राधिकरण के डीमैट खाते में करने का प्रावधान किया गया है, जिनके लाभांश का भुगतान सात या अधिक लगातार वर्षों से नहीं किया गया है अथवा जिसकी मांग नहीं की गई है।

कम्पनी उन संबंधित शेयरधारकों को व्यक्तिगत रूप से सूचना दे चुकी है कि वे सभी शेयर जिनके संबंध में वित्तीय वर्ष 2015-16 से लाभांश का भुगतान सात लगातार वर्षों से नहीं किया गया है अथवा जिसकी मांग नहीं की गई है, आईईपीएफ प्राधिकरण के डीमैट खाते में अंतरित कर दिए जाएंगे।

जिन शेयरधारकों के पास शेयर भौतिक रूप में हैं, कृपया नोट करें कि कम्पनी उन शेयरों को डीमैट रूप में परिवर्तित करने के लिए मूल शेयर प्रमाणपत्र(त्रों) के स्थान पर नए शेयर प्रमाणपत्र जारी करेगी तथा उसके बाद वे आईईपीएफ प्राधिकरण के डीमैट खाते में अंतरित कर दिए जाएंगे। ऐसे निर्गमन पर, इन शेयरधारकों को जारी किए गए मूल शेयर प्रमाणपत्र स्वतः निरस्त हो जाएंगे और अपराक्रम्य माने जाएंगे। जिन शेयरधारकों के पास शेयर डीमैट रूप में हैं, वे भी नोट करें कि उनके शेयर कम्पनी द्वारा संबंधित डिपॉजिटरी के माध्यम से कार्पोरेट कार्यवाही द्वारा आईईपीएफ प्राधिकरण के डीमैट खाते में अंतरित किए जाएंगे।

कम्पनी इन शेयरों का पूर्ण विवरण अपनी वेबसाइट **www.hbportfolio.com** पर अपलोड कर चुकी है, जो आईईपीएफ प्राधिकरण के डीमैट खाते में अंतरित करने के प्रयोजन हेतु कम्पनी द्वारा नए शेयर प्रमाणपत्र जारी किए जाने के संबंध में यथेष्ट सूचना मानी जाएगी।

इन शेयरों पर कोई भी अतिरिक्त लाभांश आईईपीएफ खाते में क्रेडिट किया जाएगा। शेयरधारक आगे नोट करें कि इन शेयरों को आईईपीएफ प्राधिकरण को क्रेडिट किए जाने पर, मांगी नहीं गई लाभांश राशि तथा आईईपीएफ प्राधिकरण को अंतरित किए गए शेयरों के संबंध में कम्पनी के विरूद्ध कोई दावा मान्य नहीं होगा। तथापि, शेयरधारक मांगी नहीं गई लाभांश राशि तथा आईईपीएफ प्राधिकरण को अंतरित किए गए शेयरों की वापसी की मांग आईईपीएफ प्राधिकरण से, आईईपीएफ नियमावली में निर्धारित प्रक्रिया के अनुपालन द्वारा कर सकते हैं। उक्त वापसी की मांग हेतु प्रक्रिया **www.iepf.gov.in** तथा **www.hbportfolio.com** पर उपलब्ध है।

शेयरधारक, अपनी अदत्त लाभांश राशि की मांग, आरसीएमसी शेयर रजिस्ट्री प्रा. लि., कम्पनी के रजिस्ट्रार एवं ट्रांसफर एजेन्ट को 01 अक्टूबर, 2023 को अथवा पहले आवेदन देकर, कर सकते हैं। यदि कम्पनी को संबंधित शेयरधारकों से कोई सूचना प्राप्त नहीं होती है, कम्पनी उक्त नियमावली में निर्धारित अपेक्षाओं के अनुपालन की दृष्टि से, उक्त नियमावली में अनुबद्ध प्रक्रिया के अनुसार शेयर आईईपीएफ प्राधिकरण के डीमैट खाते में अंतरित कर देगी।

यदि शेयरधारकों को कोई सवाल है, कृपया आरसीएमसी शेयर रजिस्ट्री प्रा. लि., श्री मुरली धरन नायर, फोन नंबर 011-35020465,66 ; ई-मेल : **investor.services@rcmcdelhi.com** से सम्पर्क करें।

कृते **एचबी पोर्टफोलियो लिमिटेड**
हस्ता./-
मोहित चौहान
(कम्पनी सचिव)
M. No.: A-53839
तिथि : **28.06.2023**
स्थान : गुरूग्राम

सार्वजनिक सूचना

एतद्द्वारा सूचित करना है कि आवासीय फ्लैट सं0 इ-1001, 10वा तल टावर-इ, सेठी ग्रुप मैक्स रॉयल, प्लाट नं० जीएच-02बी, सेक्टर-76, नौएडा, जिसके मूल आबंटी श्री शेखर कुमार भगत पुत्र श्री चन्द्र कुमार भगत व श्रीमती रोमा जैसवाल पत्नी श्री शेखर कुमार भगत निवासीगण भगत निवास नगरा टोली रांची झारखण्ड 834001, ने उक्त फ्लैट मुख्त्यारनामा आम के आधार पर निम्न प्रकार बेचा है/था -

1. जी०पी०ए० श्री मनोज कुमार जैसवाल पुत्र श्री शम्भू प्रसाद जैसवाल निवासी रिलायंस ग्रीन 37 सी, सेक्टर-26, जामनगर गुजरात-361142, के पक्ष में दिनांक 25.09.2019 को मुख्त्यारनामा आम निष्पादित किया गया जो कि ए.आई.जी. स्टाम्प गौतमबुद्ध नगर कार्यालय नौएडा में पंजीकृत है जिसकी चालान संख्या 1000135 है और चालान दिनांक 24-09-2019 है और विक्रय संविदा (एग्रीमेंट टू सैल) किसी भी व्यक्ति के पक्ष में निष्पादित नहीं किया गया।

चूंकि क्रम सं० 1 पर इंगित विक्रय संविदा निष्पादित / पंजीकृत नहीं है अतः इस नोटिस के माध्यम से सभी व्यक्तियों को सूचित किया जाता है कि उक्त फ्लैट का अन्तरण आवेदन मुख्त्यारनामा आम के आधार पर श्रीमती निशि पुत्री श्री बनवारीलाल निवासी 1/2191 ईस्ट राम नगर मंडोली रोड शाहदरा दिल्ली -110032 व श्री अभिषेक अग्रवाल पुत्र श्री प्रेमचंद अग्रवाल निवासी 1532 न्यू शिवपुरी हापुड़ उ० प्र०245101, अतः इस संबन्ध में किसी भी व्यक्ति को किसी प्रकार की आपत्ति है तो कृप्या अपनी आपत्ति समस्त साक्ष्य सहित नोएडा प्राधिकरण के ओ० एस०डी० (जीएचपी) विभाग में इस प्रकाशन की तिथि से 15 दिन के अन्दर दाखिल कर सकता है।

श्रीमती निशि व श्री अभिषेक अग्रवाल

CHANGE OF NAME

I, **Latha Hegde,** spouse of Karkal Ananth Hegde, resident of Kamakshi Kripa, Alake, Mangalore - 03 have changed my name from **Latha Hegde** to **Karkal Latha Hegde** for all purposes as per Affidavit dated 26 June 2023 sworn before Notary Mohammed Ismail G.

श्रीराम फाइनेंस लिमिटेड

मुख्य कार्यालय :लेवल 3, वोखार्ट टॉवर्स, ईस्ट विंग, सी-2 ब्लॉक, बांद्रा कुर्ला कॉम्पलेक्स, बांद्रा (ईस्ट), मुम्बई 400 051,
दूरभाष : 022 4241 0400, 022 4060 3100 वेबसाइट : **http://www.shriramfinance.in**
पंजीकृत कार्यालय : श्री टावर्स, प्लॉट नं 14ए, साउथ फेज इंडस्ट्रियल एस्टेट, गुइंडी, चेन्नई 600 032
शाखा कार्यालय : 245-246, दूसरी मंजिल, ओमकारम टॉवर, हनुमान नगर-डी, अमरपाली मार्ग, वैशाली नगर, जयपुर 302021

परिशिष्ट-IV-A [नियम 8(6) का प्रावधान देखें] **अचल सम्पत्तियों की बिक्री हेतु विक्रय सूचना**

यह सूचित किया जाता है कि एनसीएलटी, चेन्नई के आदेश के अनुसार ''श्रीराम सिटी यूनियन फाइनेंस लिमिटेड'' को ''श्रीराम ट्रांसपोर्ट फाइनेंस लिमिटेड'' के साथ समामेलित किया गया है। इसके बाद ''श्रीराम ट्रांसपोर्ट फाइनेंस लिमिटेड'' का नाम बदलकर ''श्रीराम फाइनेंस लिमिटेड'' कर दिया गया, जो दिनांक 30-11-2022 के नाम परिवर्तन के अनुसार निगमन प्रमाणपत्र के माध्यम से 30.11.2022 से प्रभावी हो गया।

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के तहत अचल सम्पत्तियों की विक्रय हेतु ई-नीलामी बिक्री सूचना

एतद्वारा जनसामान्य को तथा विशेष रूप से कर्जदार/रों एवं जमानती/यों को सूचना दी जाती है कि **श्रीराम फाइनेंस लिमिटेड** के पास बंधक/प्रभारित नीचे वर्णित अचल सम्पत्ति, जिसका **भौतिक कब्जा श्रीराम फाइनेंस लिमिटेड** के अधिकृत प्राधिकारी द्वारा किया गया है, की बिक्री तालिका में वर्णित के अनुसार कर्जदारों एवं जमानतियों से श्रीराम फाइनेंस लिमिटेड के बकायों की वसूली के लिए **''जहाँ है जैसे है''**, **''जो है यही है''** तथा **''जो कुछ भी है वहीं है''** आधार पर ई-नीलामी के माध्यम से **17.07.2023 को 11.00 बजे पूर्वा. से 1.00 बजे अप.** के बीच की जायेगी। कर्जदारों तथा जमानतियों के विवरण, बकाया राशि, अचल सम्पत्ति का संक्षिप्त विवरण तथा उस पर ज्ञात ऋणभार, कब्जे का प्रकार, आरक्षित मूल्य एवं जमा धरोहर राशि तथा वृद्धि भी निम्नवत दी गयी है

कर्जदारों/सहकर्जदारों/जमानतियों/बंधककर्ताओं के नाम	13(2) माँग सूचना की तिथि एवं राशि	सम्पत्ति का विवरण	आरक्षित मूल्य (रु.) तथा संविदा वृद्धि	जमा धरोहर राशि (ईएमडी) का विवरण	नीलामी की तिथि एवं समय	सम्पर्क व्यक्ति तथा निरीक्षण की तिथि
ऋण संख्या **JAPR1TF2106110001** और **JAPR1TF2011050001** श्री दीपक कुमार अग्रवाल निवासी हरि नारायण अग्रवाल, हाउस नंबर-1000, बागरू वालो का रास्ता, चांदपोल, जयपुर 302001 मैसर्स मां सरस्वती एंटरप्राइजेज (प्रोपराइटर- दीपक कुमार अग्रवाल) हाउस नंबर-999, बागरू वालो का रास्ता, चांदपोल, जयपुर 302001 श्री हरि नारायण अग्रवाल पुत्र रामनिवास अग्रवाल, हाउस नंबर-1000, बागरू वालो का रास्ता, चांदपोल, जयपुर 302001 मैसर्स कैलाश चंद्र अग्रवाल (प्रोपराइटर- दीपक कुमार अग्रवाल) सी-162, कॉर्नर, मेन मंडी प्रागन टर्मिनल मार्केट, मुहाना, जयपुर - 302003 एनपीए तिथि : 03.01.2022 **कब्जा करने की तिथि एवं कब्जे का प्रकार** 24 नवम्बर, 2022 - भौतिक कब्जा **ज्ञात ऋणभार** अज्ञात	मांग सूचना की तिथि 04.08.2022 रु. 12246008/- (रुपये एक करोड़ बाईस लाख छियालीस हजार आठ मात्र) ऋण खाता **JAPR1TF2106110001** तथा **JAPR1TF2011050001** का फोर क्लोजर राशि दिनांक 04-08-2022 के अनुसार तथा नियम एवं शर्तों के अनुसार भावी ब्याज तथा प्रभार	वाणिज्यिक दुकान-दुकान/यूनिट नं. 162 (कॉर्नर), ब्लॉक-सी, मुहाना, मंडी, जयपुर (राज.) का समस्त भाग माप 222.97 वर्ग मीटर सीमा विवरण : पूर्व : रोड, पश्चिम : यूनिट-सी-155, उत्तर : रोड 80 फीट, दक्षिण : रोड 90 मीटर चौड़ी	रु. 1,02,61,459/- (रुपये एक करोड़ दो लाख इकसठ हजार चार सौ उनसठ मात्र) संविदा वृद्धि रु. 25,000/- (रुपये पच्चीस हजार मात्र) **जमा धरोहर राशि (ईएमडी) (रु.)** रु. 10,26,145/- (रुपये दस लाख छब्बीस हजार एक सौ पैंतालीस मात्र) ईएमडी जमा करने की अन्तिम तिथि 15 जुलाई, 2023 समय 10.00 बजे पूर्वा. से 05.00 बजे अप.	ईएमडी नीचे वर्णित खाता विवरण में आरटीजीएस/एनईएफटी द्वारा जमा की जानी है : बैंक का नाम : एक्सिस बैंक लिमिटेड शाखा : बांद्रा कुर्ला कॉम्पलेक्स, मुम्बई बैंक खाता सं. : चालूखाता सं. 006010200067449 आईएफएससी कोड : UTIB0000006	17 जुलाई, 2023 समय 11:00 बजे पूर्वा. से 01.00 बजे अप.	श्री राजेश चौधरी मोबाइल 9460117810 रवीन्द्र सिंह 9829499234 देवज्योति 9874702021 सम्पत्ति के निरीक्षण की तिथि : 10 जुलाई, 2023 समय :11.00 बजे पूर्वा. से 04.00 बजे अप.

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के तहत 15 दिनों की वैधानिक सूचना

कर्जदार/बंधककर्ता/गारंटर को सूचित किया जाता है कि ई-नीलामी की तारीख यानी 17/07/2023 से पहले उपरोक्त वर्णित राशि के साथ-साथ अद्यतन ब्याज और सहायक खर्चों का भुगतान करें, जिसमें विफल होने पर संपत्ति की नीलामी/बिक्री कर दी जाएगी और शेष बकाया राशि, यदि कोई हो, ब्याज और लागत सहित वसूल किया जाएगा। प्राधिकृत अधिकारी बिना कोई कारण बताए किसी या सभी बोलियों को अस्वीकार करने का अधिकार सुरक्षित रखता है। ऑनलाइन नीलामी हमारी नीलामी एजेंसी नेक्सजेन सॉल्यूशन प्राइवेट लिमिटेड की वेबसाइट https://www.disposalhub.com पर आयोजित की जाएगी और निविदा जमा करने के स्थान / बोली प्रपत्र प्राप्त करने/ निविदा खुलना और नीलामी के लिए, कृपया वेबसाइट https://www.disposalhub.com पर जाएं और बिक्री के विस्तृत नियम और शर्तों के लिए कृपया श्रीराम फाइनेंस लिमिटेड की वेबसाइट https://www.shriramfinance.in/auction में प्रावधानित लिंक देखें।

स्थान : जयपुर
तिथि : 29.06.2023
ह./- अधिकृत प्राधिकारी
श्रीराम फाइनेंस लिमिटेड

IndiaShelter Home Loans इंडिया शेल्टर फाइनैंस कार्पोरेशन लिमिटेड

कब्जा सूचना अचल सम्पत्ति हेतु

पंजी. कार्यालय :- प्लॉट-15, छठा तल, सेक्टर-44, इंस्टीट्यूशनल एरिया, गुरुग्राम, हरियाणा-122 002 शाखा कार्यालय : भू तल, गिल भवन, रोड नंबर 3, झुंझनूं-333001

जबकि, अधोहस्ताक्षरी ने इंडिया शेल्टर फाइनैंस ऐंड कॉर्पोरेशन लिमिटेड के प्राधिकृत अधिकारी के रूप में, वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनरनिर्माण और (प्रतिभूति) हित (प्रवर्तन) अधिनियम, 2002 के अधीन और प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(12) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए एक मांग सूचना इसमें आगे वर्णित खाते के सामने वर्णित तिथि को जारी की थी, जिसमें कर्जदार और सम्पत्ति के स्वामी/प्रतिभू से बकाया राशि का भुगतान उक्त सूचना की तिथि से 60 दिन के भीतर करने की मांग की गई थी। जबकि सम्पत्ति स्वामी और अन्य उक्त बकाया राशि चुकाने में असफल रहे हैं, एतद्द्वारा अधोवर्णित कर्जदारों तथा सर्वसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति/यों का भौतिक कब्जा उक्त नियमावली के नियम 8 एवं 9 के साथ पठित उक्त अधिनियम की धारा 13(4) के अधीन उसको प्रदत्त शक्तियों का प्रयोग करते हुए प्रत्येक खाते के सामने वर्णित तिथि को प्राप्त कर लिया है। अब, कर्जदार को विशेष रूप से तथा सर्वसाधारण को इन सम्पत्ति/यों के संबंध में संव्यवहार नहीं करने हेतु सावधान किया जाता है तथा इन सम्पत्ति/यों के संबंध में कोई भी संव्यवहार इंडिया शेल्टर फाइनैंस कार्पोरेशन लिमिटेड की नीचे वर्णित बकाया राशि तथा उस पर ब्याज, लागत इत्यादि के प्रभाराधीन होगा।

कर्जदार/गारंटर (सम्पत्ति स्वामी) का नाम एवं ऋण खाता संख्या	प्रभारित/बंधक सम्पत्ति (सम्पत्ति के सभी अंश एवं खंड) का वर्णन	मांग सूचना की तिथि, मांग सूचना की तिथि तक बकाया राशि	भौतिक कब्जा की तिथि
श्री/श्रीमती संगीता देवी, धरमवीर, बिहारी लाल एवं सुरेन्दर निवास स्थान : खुडाना, बागर जिला - झुंझनू खुडाना, बागर झुंझनू - 333023 राजस्थान ऋण खाता सं. : LAP500000585	सम्पत्ति के सभी अंश एवं खंड : सम्पत्ति पट्टा नंबर 75, स्थित ग्राम खुडाना, तहसील चिड़ावा, जिला झुंझनू (राजस्थान), परिमाप 203.67 वर्ग गज। चौहद्दी - उत्तर : आम रास्ता एवं चौक, दक्षिण : संत कुमार का मकान, पूरब : आम रास्ता, पश्चिम : आम रास्ता एवं चौक	मांग सूचना : 12-06-2021 रू. 4,92,758.80/- (रुपए चार लाख बानवे हजार सात सौ अट्ठावन तथा पैसे अस्सी मात्र) 30-06-2021 तक बकाया + 01-07-2021 से भुगतान की तिथि तक ब्याज और अन्य प्रभार एवं लागत	22-06-2023

स्थान : राजस्थान तिथि : 29-06-2023 (प्राधिकृत अधिकारी) इंडिया शेल्टर फाइनैंस कार्पोरेशन लिमिटेड
किसी पूछताछ के लिए, कृपया सम्पर्क करें : श्री विनय राणा (+91 7988605030) एवं श्री सिद्धार्थ सिंह (+91 7891119990)

IndiaShelter Home Loans इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लि.

पंजीकृत कार्यालयः प्लॉट-15, 6वां तल, सेक्टर-44, इंस्टीट्यूशनल एरिया, गुरुग्राम, हरियाणा-122002, शाखा कार्यालयः ऑफिस नं.- 4, 5, 6, 7, प्रथम तल, श्री राम पैलेस, भोजा मार्केट, सेक्टर-27, निकट विनायक हॉस्पिटल, अट्टा, गौतम बुद्ध नगर, नोएडा-201301, उत्तर प्रदेश

सार्वजनिक नोटिस - अचल संपत्ति की बिक्री के लिए नीलामी

[प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 9(1) के तहत]

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्गठन और प्रतिभूति हित प्रवर्तन नियमावली, 2002 के तहत इंडिया शेल्टर फाइनेंस कॉर्पोरेशन (आईएसएफसी) (प्रत्याभूत ऋणदाता) के पास बंधक अचल संपत्ति/ओं की बिक्री हेतु नोटिस

एतद्द्वारा सर्व साधारण और विशेषकर कर्जदार(ओं), सह-कर्जदार(ओं) और जमानती(ओं) या उनके विधिक उत्तराधिकारी/ओं, प्रतिनिधियों को सूचित किया जाता है कि नीचे तालिका में उल्लिखित कर्जदारों, सह-कर्जदारों या जमानतियों से बकाया देयों की वसूली के लिए प्रत्याभूत ऋणदाता को बंधक/प्रभारित नीचे वर्णित अचल संपत्ति/ओं जिनका आईएसएफसी (प्रत्याभूत ऋणदाता) के प्राधिकृत अधिकारी द्वारा कब्जा लिया गया है, की ''जहाँ है जैसी है'', ''जो है, जहाँ है'', ''जो भी है'' आधार पर **15.07.2023 (नीलामी तिथि)** को बिक्री की जायेगी। आरक्षित मूल्य और धरोहर राशि जमा नीचे उल्लिखित है। सार्वजनिक नीलमी में भागीदारी के लिए ईएमडी राशि के साथ मुहरबंद लिफाफे शाखा/कारपोरेट कार्यालयः **ऑफिस नं.- 4, 5, 6, 7, प्रथम तल, श्री राम पैलेस, भोजा मार्केट, सेक्टर-27, निकट विनायक हॉस्पिटल, अट्टा, गौतम बुद्ध नगर, नोएडा-201301, उत्तर प्रदेश** में 14.07.2023 समय अप. 5 तक या इससे पूर्व आईएसएफसी के प्राधिकृत अधिकारी के पास जमा किए जायेंगे।

ऋण खाता संख्या	कर्जदार(ओं)/सह-कर्जदार(ओं)/जमानती(ओं)/विधिक प्रतिनिधि(ओं) के नाम	मांग नोटिस की तारीख / राशि तारीख को	कब्जे का प्रकार (सुजनात्मक/भौतिक के तहत)	आरक्षित मूल्य (रु.)	धरोहर राशि जमा
CHL100004452/AP-0561840	1. श्वेता चौधरी 2. रंजीत कुमार चौधरी	11.12.2021 ₹12,66,105.2/- (रुपये बारह लाख छियासठ हजार एक सौ पाँच और दो पैसा मात्र) दिनांक 31.12.2021 को	भौतिक कब्जा	₹10,50,000/- (रुपये दस लाख पचास हजार मात्र)	₹1,05,000/- (रुपये एक लाख पाँच हजार मात्र)

संपत्ति का विवरण:- संपत्ति नं. यूजीएफ-02, प्लॉट नं. एफ.12, एमआईजी फ्लैट एसएलएफ वेद विहार, गाँव-सादुल्लाबाद, तहसील व जिला- गाजियाबाद, उत्तर प्रदेश के सभी भाग व खंड। सीमाएँ:- पूर्व-रोड, पश्चिम- रास्ता/यूजीएफ.03, उत्तर-प्लैट नं.-यूजीएफ-01, दक्षिण- अन्य संपत्ति

निबंधन व शर्तें:

1) निर्धारित निविदा/बोली प्रपत्र और बिक्री के निबंधन व शर्तें किसी भी कार्य दिवस को पूर्वा. 10.00 से अप. 5.00 के बीच शाखा/कारपोरेट कार्यालयः ऑफिस नं.- 4, 5, 6, 7, प्रथम तल, श्री राम पैलेस, भोजा मार्केट, सेक्टर-27, निकट विनायक हॉस्पिटल, अट्टा, गौतम बुद्ध नगर, नोएडा-201301, उत्तर प्रदेश में उपलब्ध होंगे।
2) अचल संपत्ति आरक्षित मूल्य से कम पर बिक्री नहीं की जायेगी।
3) **उपर्युक्त संपत्ति/ओं की खरीद के लिए सभी निविदा/बोली के साथ उपरोक्तानुसार ''इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड'' के पक्ष में और दिल्ली में आहरणीय धरोहर राशि जमा करनी होगी। नीलामी के बाद असफल निविदाकारों की ईएमडी वापस कर दी जायेगी।**
4) उच्चतम बोलीकार को सफल निविदाकार घोषित किया जायेगा बशर्ते वह बोली करने के लिए विधिक रूप से अर्ह हो और साथ ही बोली राशि आरक्षित मूल्य से कम न हो। उच्चतम बोली की स्वीकृति/अस्वीकृति प्राधिकृत अधिकारी के विवेक से होगा जबकि पेशकश मूल्य स्पष्ट रूप से अपर्याप्त है।
5) संभावी निविदाकार पूर्व समयादेश लेकर संपत्ति का 12.07.2023 समय पूर्वा. 11.00 से अप. 5.00 के बीच निरीक्षण कर सकते हैं।
6) **सफल निविदाकार घोषित होने वाले निविदाकार को घोषणा के तुरंत बाद 24 घंटों के अंदर क्रय धनराशि/उच्चतम बोली की राशि की 25% राशि जिसमें ईएमडी राशि शामिल है, प्राधिकृत अधिकारी के पास जमा करनी होगी और इस प्रकार जमा में किसी चूक पर संपत्ति नयी नीलामी/निजी ट्रीटी द्वारा बिक्री के लिए रखी जायेगी।**
7) **उपरोक्तानुसार प्रारंभिक भुगतान होने की अवस्था में क्रय धनराशि की शेष राशि संपत्ति की बिक्री की पुष्टि होने की तारीख से केवल 15 दिन के अंदर खरीदार द्वारा प्राधिकृत अधिकारी के पास जमा करनी होगी अथवा यदि 15वें दिन रविवार या अन्य कोई अवकाश होता है तो 15वें दिन के बाद प्रथम कार्य दिवस में जमा करनी होगी।**
8) उपरोक्त अवधि के अंदर किसी भुगतान में चूक की अवस्था में संपत्ति नयी नीलामी/निजी ट्रीटी द्वारा बिक्री के लिए रखी जायेगी। ईएमडी सहित जमा राशि इंडिया शेल्टर फा. इनेंस कॉर्पोरेशन लिमिटेड द्वारा जब्त हो जायेगी और चूककर्ता खरीदार संपत्ति पर अपने सभी दावे खो देगा।
9) उपर्युक्त बिक्री आईएसएफसी के अंतिम अनुमोदन के तहत होगी। इच्छुक पार्टियों से संपत्ति पर सांविधिक और अन्य देय जैसे बिक्री/संपत्ति कर, बिजली बकाया, और सोसाइटी बकाया संबंधित विभागों/कार्यालयों से जांच/पुष्टि करने का अनुरोध है। संपत्ति पर किसी देय के भुगतान का कंपनी कोई जिम्मेदारी नहीं लेती है।
10) उच्चतम घोषित बोली राशि का 1% टीडीएस, यदि हो, उच्चतम बोलीकार को भुगतान करना होगा। उच्चतम बोलीकार को भुगतान कंपनी के पैन नंबर में करना होगा और चालान की कॉपी कंपनी को जमा करनी होगी।
11) बिक्री पूरी तरह से इस विज्ञापन और निर्धारित निविदा प्रपत्र में अंतर्निहित निबंधन व शर्तों के तहत होगी।
12) सफल निविदाकार/खरीदार को सभी स्टाम्प ड्यूटी, पंजीकरण शुल्क, और बिक्री प्रमाणपत्र पंजीकृत कराने के लिए विधि अनुसार यथालागू प्रासांगिक व्यय स्वयं वहन करने होंगे।
13) प्राधिकृत अधिकारी को बिना कोई कारण दिए बोली की स्वीकृति या अस्वीकृति अथवा निविदा को रोकने/स्थगित/निरस्त करने और बिना किसी पूर्व सूचना के इस बिक्री के निबंधन व शर्तों को भी संशोधित करने का अधिकार होगा।
14) इच्छुक निविदाकार कार्यालयीन अवधि (पूर्वा. 10.00 से अप. 6.00 तक) **श्री अजय छाबरा और श्री पंकज कुमार, मो. नं. 9541385413, 9990295911** पर संपर्क कर सकते हैं।

कर्जदार/जमानती/बंधककर्ता को 15 दिनी बिक्री नोटिस

उपरोक्त कर्जदारों/बंधककर्ताओं/जमानतियों को एतद्द्वारा नीलामी की तिथि से पूर्व धारा 13(2) के तहत मांग नोटिस में यथाउल्लिखित राशि का अद्यतन ब्याज व व्ययों सहित भुगतान करने के लिए सूचित किया जाता है, अन्यथा संपत्ति की नीलामी की जायेगी और शेष बकाया, यदि कोई हो, की आपसे ब्याज व लागत सहित वसूली की जायेगी।

दिनांक: 28.06.2023
स्थानः नोएडा
हिते इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड
प्राधिकृत अधि